

up housing colonies for the handloom weavers; if so, whether that was considered?

Shri Kanungo: The demand of the Madras Government was much higher. I am not sure whether housing was the main item. After consideration, because of the paucity of resources this figure was arrived at.

Shri Tangamani: In reply to part (a) of the question the hon. Minister said: "Yes". I would like to know what is the amount that we expect by way of cess for the year 1960-61, and how much of it will be made available to the various State Governments towards developmental activities in the handloom front?

Shri Kanungo: The anticipated revenue from that source cannot be firmly said now. As far as Madras State is concerned I have given the figures. For the other States, Sir, if you will permit me, I will lay a statement on the Table because it is a long one.

Mr. Speaker: Very well.

Shri Sampath: May I know whether it is a fact that many handloom societies in Ramanathapuram and Salem Districts in Tamilnad have not been paid their rebate due to them for a very long time, and whether repeated requests have been made to this Government by the Madras State Government in this regard?

Shri Kanungo: There have been some arrears mostly due to accounting reconciliation not having taken place. Arrears of rebate till 1959 have been paid. Whatever is remaining, those arrears will be paid when the accounts are available.

Shri Yadav Narain Yadhav: Sir, may I put one question?

Shri Tangamani: May I know whether the rebate will be continued for the year 1960-61 also?

Shri Kanungo: Yes, Sir, that will be continued so long as it is not reversed.

Shri Yadav Narain Jadhav: Sir, may I put one question?

Re: Q. 1691

Mr. Speaker: No, Sir; I am sorry. I have allowed a number of questions. Hon. Members go on concentrating on one or two questions.

Re: Q. 1691

Mr. Speaker: Next Question—Shri P. G. Deb—I find he is absent.

Shri P. C. Borooah: Sir, Question No. 1691 also may be taken along with this question.

Mr. Speaker: Let me come to it in due course. Next Question—Shri Madhusudan Rao.

Preference for Goods manufactured by Public Undertakings

*1685. **Shri Madhusudan Rao:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have requested the State Governments as well as their own departments to give preference for the products produced either in Central or State Government Undertakings;

(b) if so, how far the request has been complied with; and

(c) if the reply to above part (a) be in the negative, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

The general policy regarding utilisation of capacity available with the State Undertakings, was laid down in May, 1956, on the basis of the recommendations of the Stores Purchase Committee. That policy was, that products of State Undertakings should be purchased to meet Governmental requirements to the extent possible, after taking into consideration factors such as availability, specifications, prices and delivery period within which supplies can be made. This means that the offer of a Government

Undertaking, if otherwise acceptable and satisfies the above conditions, would be given preference. No price differential in favour of Government Undertakings is normally given as the Undertaking should normally be able to offer stores at reasonable prices. In the case of specialised stores, however, e.g., Telephone Cables, Electronic Equipments, Mathematical and Scientific instruments, Tele-communication equipments, purchases are confined to State Undertakings and such stores are purchased from other sources, if any, only after the Government Undertakings have certified that they cannot produce them.

श्री इ० मधुसूदन राव : स्टेटमेंट में दिया गया है कि टेलीफोन केबल्स, एलेक्ट्रॉनिक इक्विपमेंट्स, मैथिमेंटिकल इक्विपमेंट्स, माइंटिफिक इंस्ट्रुमेंट्स और टेली कम्यूनिकेशन इक्विपमेंट्स आदि चीजों का काम स्टेट अंडरटेकिंग्स को दिया गया है। मैं जानना चाहता हूँ कि यह पूरी चीजें उन में सरकार को प्राप्त हो रही हैं या नहीं और यदि नहीं प्राप्त हो रही हैं तो जिन दूसरी कम्पनियों में उनको खरीदा जा रहा है उन के नाम क्या सरकार बता सकेगी ?

Shri K. C. Reddy: Sir, I am sorry, I have not been able to follow the question.

Shri Ranga: May I know, Sir, whether any price preference is also being given with regard to State undertakings or whether their products are being purchased on a par?

Shri K. C. Reddy: There is no question of any general price preference. Every case is considered on its own merits. Where the State undertakings are producing goods which are not being produced in the private sector, the question of price preference does not arise. It might arise if such goods were being imported previously and as a result of our import policy we have stopped purchasing imported goods in preference to indigenous goods, but where there is a

private unit and a public unit which are producing the same category of goods, we do invite tenders generally and then proceed to purchase from the best source available.

Shri Ranga: So far as the price is concerned, are we to understand that it is the same price that is being considered?

Mr. Speaker: Order, order. Shri Madhusudan Rao may repeat his question.

Shri Thirumala Rao: Sir, he may be allowed to put his question in Telugu.

Mr. Speaker: He does not want to put his supplementary, I think—Shri Ranga.

Shri Ranga: My supplementary, Sir, was in regard to price. Provided the price is the same on both sides, may I know whether the products of State undertakings are preferred? May I also know whether, on the other hand, there is any kind of preference given even in regard to price also?

Shri K. C. Reddy: I have already answered that question, that ordinarily no such price preference is given.

Shri S. M. Banerjee: From the statement it appears that the general policy regarding utilisation of capacity available with the State undertakings was laid down in May, 1956, on the basis of the recommendations of the Stores Purchases Committee. I want to know whether it is a fact that even ordinary articles which can be manufactured in public undertakings are given to contractors; if so, may I know whether the Government would like to continue this system of contracts or discontinue it?

Shri K. C. Reddy: I do not quite follow the question of the hon. Member. I do not know what are the articles to which he is referring when he says that we are getting them through contractors. The general policy has

been laid down. If the hon. Member is pleased to give me some instances of articles obtained through contractors which are being produced in the public sector, I shall certainly look into it.

श्री मा० ला० वर्मा : मैं यह जानना चाहता हूँ कि माननीय सदस्य श्री मधुसूदन राव ने जो सवाल पूछा था हिन्दी में, उसका क्या कोई जवाब नहीं मिलेगा ?

Shri K. C. Reddy: I said that I did not follow the question clearly.

श्री मा० ला० वर्मा : अगर कोई माननीय सदस्य अंग्रेजी नहीं जानते तो क्या उनको सवाल का जवाब नहीं मिलेगा ?

Shri Sampath: Sir, it is within the rights of the hon. Minister to answer a question in English. Also, if he does not know Hindi, it is within his rights to say so. I do not know why there should be such insistence. (*Interruption*).

Mr. Speaker: The question was given in parts from time to time, with the result that nobody was able to follow it succinctly. That is why I requested the hon. Member, Shri Madhusudan Rao to repeat his question, but the kept quiet.

Shri K. C. Reddy: May I submit, Sir, that my knowledge of Hindi is not perfect but I can follow and grasp the summary of a question that is put. Even with such degree of knowledge I was not able to follow the hon. Member's involved Hindi.

Dr. M. S. Aney: He can repeat that question.

श्री इ० मधुसूदन राव : स्टेटमेंट में दिया गया है कि टेलीफोन केबल्स, एलेक्ट्रॉनिक इक्विपमेंट्स, मैथिमाेटिकल इक्विपमेंट्स, साइंटिफिक इन्स्ट्रूमेंट और टेली कम्युनिकेशन इक्विपमेंट्स आदि चीजों का काम स्टेट ग्रन्डर-टैकिंग्स को दिया गया है। मैं जानना चाहता हूँ कि यह पूरी चीजें उनसे सरकार को प्राप्त हो रही हैं या नहीं और यदि नहीं प्राप्त हो

रही हैं तो जिन दूसरी कम्पनियों से उनको खरीदा जा रहा है उनके नाम क्या सरकार बता सकेगी ?

श्री मनुभाई शाह : जहाँ तक इस सवाल का मामला है वहाँ एलेक्ट्रिकल इक्विपमेंट, टेलीफोन इक्विपमेंट, साइंटिफिक एप्रेट्स और अन्य जिन जिन एप्रेट्स इक्विपमेंट्स के प्रोडक्शन को और माननीय सदस्य ने ध्यान खींचा है, उनके उत्पादन करने को द्वितीय पंचवर्षीय योजना के अन्दर व्यवस्था की गई है और तृतीय पंचवर्षीय योजना के अन्दर भी इसके लिये इन्तजाम किया है और काफी हद तक वह देश को स्वावलम्बी बनायेगा। जहाँ तक प्राइवेट सेक्टर का ताल्लुक है उनको भी इसके वास्ते लाइसेंस दिये गये हैं ताकि यह सारी चीजें हिन्दुस्तान में बनने लगे।

श्री इ० मधुसूदन राव : जिन जिन फर्मों को लाइसेंस दिये गये हैं उन के नाम क्या हैं ?

श्री मनुभाई शाह : अब जितने भी इक्विपमेंट्स की लिस्ट माननीय सदस्य ने बताई है वही इक्विपमेंट्स, साइंटिफिक इन्स्ट्रूमेंट्स, टेलीफोन इक्विपमेंट्स आदि तो वह तो सूची बहुत लम्बी हो जाती है लेकिन यह बात जरूर है कि द्वितीय पंचवर्षीय योजना में हमने इस पर पूरी तरह से ध्यान दिया है और तृतीय पंचवर्षीय योजना में भी इसकी व्यवस्था की है और मुझे पूरी उम्मीद है कि हम इसमें कामयाब होंगे।

श्री सिंहासन सिंह : जिनसे यह चीजें खरीदी जा रही हैं माननीय सदस्य उनके नाम जानना चाहते हैं और आप जवाब देते हैं कि यह बन जायेंगे।

श्री मनुभाई शाह : वह इन चीजों के बनाने के वास्ते पूछ रहे थे तो मैंने जवाब दे दिया कि प्राइवेट सेक्टर में भी और पब्लिक सेक्टर में भी खरीदने का इन्तजाम किया गया है और बनाने का भी इन्तजाम किया गया है।

Shri S. M. Banerjee: My question is whether it is a fact that the ordnance factories and other public undertaking which can manufacture all sorts of furniture, even they are not allowed to manufacture furniture and these are purchased through the contractor and supplied to the firm.

Shri K. C. Reddy: The ordnance factories have been described as non-commercial undertakings in the report of the Stores Purchase Committee. The Stores Purchase Committee have recommended what is the policy to be adopted in the matter of purchasing the articles of production in the ordnance factories, and that has been by and large accepted by the Government. The purchase of articles of production from the ordnance factories is guided by the recommendation of the Stores Purchase Committee made in 1956.

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 WRITTEN ANSWERS TO
 QUESTIONS

Retaining Allowance for Workers

*1671. **Shri K. N. Pandey:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Supreme Court in course of the judgment given with regard to payment of retaining allowance to the seasonal workers of the sugar factories of Bihar expressed the view that the matter of retaining allowance should also be referred to the Wage Board for consideration and necessary recommendation; and

(b) if so, whether the Ministry of Labour propose to refer the issue of payment of retaining allowance to the seasonal workers immediately so that the recommendation of the Wage Board may not be delayed on this account?

The Deputy Minister of Labour (Shri Abid Ali): (a) The Supreme Court has expressed the hope that the question of retaining allowance will

be raised before the Wage Board by the workmen concerned.

(b) The matter has already been taken up by the Sugar Wage Board.

Arab League Information Centre, New Delhi

*1673. **Shri Rameshwar Tantia:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Arab League proposes to open an Information Centre in New Delhi; and

(b) if so, whether any approval was sought from Government to open such a Centre?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). The Arab League had approached the Government of India to open an Information Centre in New Delhi, and the Government of India have accorded their permission.

Schedule of Rates for Works in P.W.D. Tripura

*1676. **Shri Dasaratha Deb:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) when was the schedule of rates for all works under the P.W.D., Tripura approved;

(b) whether the present schedule of rates needs revision; and

(c) if so, the steps taken to revise it?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) There is no local schedule of rates for sanitary, electrical and road work. The schedule of rates for other civil works was approved in the year 1955.

(b) Yes, Sir.

(c) A revised schedule of rates is under preparation.